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Chhattisgarh High Court

Case No: Writ Petition (227) No. 774 Of 2018

Krishna Bahadur Lal Shrivastava And Ors	APPELLANT
Vs	
Sunil Kumar Arora And Ors	RESPONDENT

Date of Decision: Sept. 10, 2018

Acts Referred:

- Constitution Of India, 1950 - Article 227

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: G. P. Mathur, Avinash Singh

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. The petitioners / plaintiffs application for calling the Revenue Inspector and Patwari for examination has been rejected by the trial Court vide

Annexure - P/1 on the ground that details on the basis for which they are being summoned are not given, against which this writ petition under article

227 of the Constitution has been filed.

2. Be that as it may, the petitioner would be at liberty to make a fresh application giving the full details for summoning the Revenue Inspector and

Patwari before the trial Court which, in turn, will be considered and decided by the trial Court in accordance with law.

3. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).